

FORM A
PUBLIC ANNOUNCEMENT

[Under regulation 6 of the insolvency and Bankruptcy Board of India (Insolvency Resolution process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF "V. R. V. TEXTILES LIMITED"

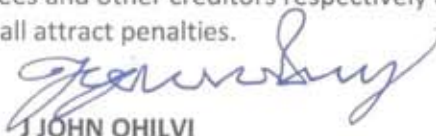
S.No	Relevant Particulars	
1.	Name of Corporate Debtor	V. R. V. TEXTILES LIMITED
2.	Date of incorporation of corporate debtor	February 01, 2005
3.	Authority under which corporate debtor is incorporated/registered	Incorporated under The Companies Act 1956 in the State of Andhra Pradesh
4.	Corporate identity number/ limited liability identification number of corporate debtor	U17110AP2005PLC045224
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: No. 11-5-19/12, Raja's Garden, Guntur, AP – 522001.
6.	Insolvency commencement date in respect of corporate debtor	26th October 2021 – Date of NCLT order
7.	Estimated date of closure of insolvency resolution process	24th April 2022 – 180 days from the date of commencement of corporate insolvency resolution process.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MR. J. JOHN OHILVI Registration No. IBBI/IPA-002/IP-N00902/2019-2020/12921
9.	Address and e-mail of the interim resolution professional, as registered with the Board	MR. J. JOHN OHILVI NO.3/95A, EAST OF MEDICAL COLLEGE, ASARIPALLAM, NAGERCOIL, KANYAKUMARU DISTRICT – 629201. Email id: johnohilvi@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	MR. J. JOHN OHILVI NO.3/95A, EAST OF MEDICAL COLLEGE, ASARIPALLAM, NAGERCOIL, KANYAKUMARU DISTRICT – 629201. Email id: irpvrvtextiles@gmail.com
11.	Last date for submission of claims	09th October, 2021 i.e., 14 days from the date of NCLT order for appointment of Interim Resolution Professional Order for appointment on 26-10-2021

Notice is hereby given that the Hon'ble National Company Law Tribunal, Amaravati Bench, Hyderabad has ordered the commencement of a Corporate Insolvency Resolution Process against **V.R.V.TEXTILES LIMITED** vide its Order No.CP(IB) No.26/10/AMR/2021 dated 26th October 2021.

The creditors of **V.R.V. TEXTILES LIMITED** are hereby called upon to submit a proof of their claims **on or before 9th October 2021** to the Interim Resolution Professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

The claims may be submitted in the Scheduled Forms B, C, D, E and F in terms of Regulation 7, 8 & 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution process for Corporate persons) Regulations 2016 by the Operational creditors, Financial creditors, Workman or an Employee and Authorised representative of workmen and Employees and other creditors respectively as the case may be. Submission of false or misleading proofs of claim shall attract penalties.


J. JOHN OHILVI

Place: Chennai

Date: 27th day of October, 2021.

Interim Resolution Professional
IBBI/IPA-002/IP-N00902/2019-2020/12921